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Date of Order : 1.4.2008

Mr. Y.K. Sharma, Advocate, counsel for applicant.

Mr. Manoj Bhandari, counsel for the respondents.

The applicant is aggrieved by the order dated 22.8.2007 (Annex.A/1) whereby, the services of the applicant were regularized as Trackman subject to certain conditions stipulated therein. The grievance of the applicant in this O.A. is, regarding the Condition No. 5, which according to the respondents could not have been imposed in the case of the applicant since the applicant was serving with the Department prior to issuance of Railway Board's letter dated 31.12.2003.

Pls. file on
May 5.4.08

Notice of this application was given to the respondents. Respondents have filed reply. Along with reply, respondents have also annexed copy of the order dated 20.9.2007 (Annex.R/4) whereby, the Condition No. 5 which was stipulated in order dated 22.8.2007 (Annex.A/1) has been deleted.

In view of what has been stated above, the grievance of the applicant has been redressed. As such, the present O.A. has become infructuous which is accordingly disposed of with no order as to costs.

R.R.Bhandari

(R.R.Bhandari)
Admv. Member

M.L.Chauhan

(M.L.Chauhan)
Judl. Member

Sett. II and III destroyed
in my presence on 15/12/14
under the supervision of
section officer (1) as per
order dated 19/8/2014

W.G.
Section officer (Recd)